

For rehabilitated Bonded Labour under the Bonded Labour Rehabilitation Scheme, 1978, Central Government has released ₹ 221.5 lakh for rehabilitation of 2215 released bonded labour in Chhattisgarh as on 31.03.2015.

Non deduction of PF by companies in Uttarakhand

†2644. SHRI RAJ BABBAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of the companies in Uttarakhand which are running in loss and did not open the pool for the amount of provident fund deducted from the labourers for the last few years even after directions issued by Government; and

(b) the details of steps taken by Government to protect the provident fund of such labourers of the State?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Employees' Provident Fund Organisation (EPFO) does not differentiate between profit or loss making companies covered under Employees' Provident Funds and Miscellaneous Provisions (EPF and MP) Act, 1952. However, thirty three establishments covered under the Act in the State of Uttarakhand have defaulted in depositing Provident Fund and allied dues amounting to ₹ 57.96 crore.

(b) EPFO takes following actions against the defaulting companies including those situated in Uttarakhand under the provisions of EPF and MP Act, 1952:

- (i) Proceedings under Section 7A of the Act for assessment of dues are initiated.
- (ii) Prosecution for non-deposit of dues is launched under Section 14 of the Act.
- (iii) First Information Reports (FIRs) are filed under Section 406/409 of Indian Penal Code (IPC) for non-deposit of employees' share of contribution recovered from wages of employees and not deposited to EPFO account.

Social security and facilities for workers

†2645. SHRI P.L. PUNIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of labourers working in different industrial units in the country;

(b) the details of number of skilled and semi-skilled labourers out of the above and the kind of trade they are working in; and

†Original notice of the question was received in Hindi.